

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No. 572/2015 in
OA No. 2032/2013**

This the 29th day of September, 2015

**Hon'ble Mr. Justice B.P. Katakay, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Shri S.K. Verma,
Aged around 48 years,
S/o Shri M.P. Verma,
R/o 27, Kaveri Tower,
Sector-4
Vaishali, Ghaziabad

....Petitioner

(By Advocate : Mr. Harpreet Singh)

Versus

Shri Hasmukh Adhia
Secretary, Ministry of Finance,
Department of Revenue,
North Block,
New Delhi

....Contemnor

(By Advocate : Mr. Hanu Bhaskar)

ORDER (ORAL)

By Shri B.P. Katakey, Member (J):

OA No. 2032/2013

Heard Mr. Harpreet Singh, learned counsel appearing for petitioner and Mr. Hanu Bhaskar, learned counsel appearing for the contemnor.

Having heard learned counsel and upon perusal of the orders passed by this Tribunal and also the pleadings, we are of the view that the matter needs to be heard out of turn.

Hence Registry is directed to list the case under heading “Ready for Hearing Matters” on 12.10.2015. The respondents, however, are directed not to insist the applicant to file the representation against the enquiry report.

CP No. 572/2015

In view of the order passed today in the OA, learned counsel for the applicant submits that the applicant does not want to pursue the CP. Hence, the CP stands closed and disposed of.

(K.N. Shrivastava)
Member (A)

(Justice B.P. Katakey)
Member (J)

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